

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **01.05.2019**

NAME OF THE PARTIES: Amit Kumar Mehta
V/S
JM Ferro Alloys Private Limited

UNDER SECTION 213, 241-242 AND 244 OF THE COMPANIES ACT, 2013.

ORDER

4. C.P. 1014/MB/2019

The Professional representing the Petitioner is about 33% stakeholder in the Company and come out with this Application making the allegation of the Oppression and Mismanagement and further requested for ad interim orders as projected in the Petition. Counsel representing the Respondent and the Director of the Respondent Company are present in the Court and in the course of proceedings it has come out that whatever money that have been received from the debtors has been duly paid to the creditors in their bank Accounts. Apart from that the respondent fairly agreed with the Petitioner and Petitioner can take out inspection of the records for which they have no objection. In this scenario, undertaking is given by the respondent agreeing for the inspection of records by the Petitioner is taken on record and the respondent is directed to file a detailed reply to the Petition and the Petitioner can file their rejoinder if they chose to. List this matter on 24.06.2019 for further consideration.

Sd/-

V. NALLASENAPATHY
Member (Technical)
ngu

sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)